

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

BENCH NO. 1

Cont Case (Civil) No. 258 of 2017

1. Petitioner/Appellant:- Shilwanti Kachhap, W/o Jamesh Albert Minz, R/o Village-Samlong, Naya Toli, P.O. P.S. Namkum, District-Ranchi.
Versus
2. Respondent/O.P.(s): 1 The State of Jharkhand.
2 Shivendra Kumar, the District Superintendent of Education, Ranchi.

Present :-

Name of Hon'ble Judge:- Hon'ble Mr. Justice Rongon Mukhopadhyay
Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-It has been submitted by Miss Sunita Prasad, learned J.C. to S.C. L & C., that the order dated 21.10.2016 passed in W.P.S. No. 5604 of 2016 has been complied with and the entire amount of leave encashment has been deposited in the account of the petitioner.

In such view of the matter, therefore, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

Respondent/O.P.

SD Rongon Mukhopadhyay (S)

Sign. of Advocate Member

(Seal of the Committee)

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